

[English]

It is the responsibility of the State Government to see the strict compliance of the guideline issued by the Central Government.

[Translation]

SHRI VISHWESHWAR BHAGAT: Mr. Speaker, Sir, through you, I would like to know from the hon. Minister the action likely to be taken against the officers who grant permission to the All India Organisations which do not observe guidelines, for organising eye camps, so that this phenomenon of damaging eye sight comes to an end?

[English]

SHRI PABAN SINGH GHATOWAR: The organisers before organising the eye camp have to take the permission of the State Government. The district Chief Medical Officer is the appropriate person to give permission. Before giving permission for holding any eye camp, they have to see that these guidelines are strictly observed by the organisers.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Family Welfare Programme in Bihar

*703. SHRI DEVENDRA PRASAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the amount earmarked by the Union Government to Bihar for the family welfare programmes during 1993-94;

(b) whether the Government propose to formulate any special programmes for the backward and tribal areas of Bihar under the family welfare programmes; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Statewise outlays for 1993-94, including for Bihar are under finalisation.

(b) and (c). Under the World Bank assisted social Safety Net Programme, in five districts of Bihar i.e. Nawda, Saharas, Samastipur, Katihar and Gaya, Rs. 50 lakh has been released in 1992-93 for each district for promoting institutional deliveries to reduce maternal mortality by equipping Primary Health Centres with Operation Theatre, Labour Room etc. Rs. 10 lakh per PHC will be spent on 5 PHCs to be selected in each of the above five districts, Another Rs. 50 lakhs per district will be released in 1993-94.

[English]

Royalty and Gradation of Coal

*706. SHRI SRIBALLAV PANIGRAHI: Will the Minister of COAL be pleased to state:

(a) the criteria adopted for fixation of royalty and gradation of coal for different States;

(b) whether the Government have received any representation from the State Governments against such gradation and criteria;

(c) if so, the details thereof; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) The criterion for gradation of coals classified as non-coking is the Useful Heat Value (UHV) and for coals classified as coking coals is the ash content and further for coals classified as semi-coking and weakly coking, the ash plus moisture content of such coals. Rates of royalty on coal are being fixed under